

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 97 of 2020

IN THE MATTER OF :

K.S. Sreenivasan

....Appellant

Vs.

**Landmark Housing Projects(India)
Pvt. Ltd.**

....Respondent

Present:

**For Appellant: Mr. Kumar Anurag Singh, Advocate
 Mr. Devesh Tripathi, Advocate**

**For Respondent: Mr. R. Balasubramanian,Senior Advocate,
 Mr. Kumar Dushyant Singh, Advocate**

ORDER

18.06.2020 It is represented on behalf of the Respondent that copy of the Rejoinder of the Appellant side was not served to the Respondent till date. Hence, this Tribunal, directs the Learned Counsel for the Appellant to serve a copy of the Rejoinder of the Appellant to the Respondent side by **25th June, 2020.**

Till the next date of hearing, the interim order passed by this court on **11.06.2020** shall continue.

The Registry is directed to List the matter on **3rd July,2020** under the caption 'Admission (After Notice)'.

[Justice Venugopal M.]
Member(Judicial)

[Balvinder Singh]
Member(Technical)

sr/nn